

{ ILLEGAL HOUSE ARREST OF MAN }

NHRC calls for action against DCP

Megha Sood

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MUMBAI: Taking cognisance of a complaint filed by Mira Road resident Rajendra Goyal, the National Human Rights Commission (NHRC) has ordered the Mira Bhayandar-Vasai Virar (MBVV) police to conduct detailed investigations into the allegations of a real estate agent that deputy commissioner of police (DCP) Amit Kale and an inspector tortured and kept him under house arrest for five days without any valid reasons.

The NHRC has asked the commissioner of police to file an action-taken report in the matter within four weeks.

According to Goyal, a real estate agent, the incident occurred in September 2022, when a false FIR was registered against him, and he was subsequently placed under house arrest. He said that he was not

allowed to go out for five days, from September 23 to September 29.

The action was taken on orders allegedly issued by DCP Kale.

Goyal said the police did this to torture him after he filed an intervention application opposing the pre-arrest bail plea moved by a former BJP legislator in an offence registered against him and his wife by the Anti-Corruption Bureau (ACB) in May 2022 in a disproportionate assets case.

"I had written something on WhatsApp and circulated it after which the police had booked me under penal sections of the Information Technology Act, which was a false case," said Goyal.

Despite his complaints to the MBVV police and the state police complaints authority (PCA), no action was taken against Kale, prompting Goyal

to approach the NHRC which directed the copy of the complaint to be sent to the police commissioner for appropriate action. Since despite the order, the commissioner failed to take any action, the NHRC considered it as an act of willful disobedience of its directions.

The commission then directed the MBVV commissioner Madhukar Pandey to take appropriate action in the matter and submit an action-taken report within four weeks, failing which, it would be constrained to invoke coercive steps under section 13 of the Protection of Human Rights (PHR) Act, 1993 which grants the NHRC the same powers as a civil court when investigating complaints.

"I have waited for a long time but now at least the NHRC is doing something on this, which is commendable," Goyal said, reacting on the development.



I had written something on WhatsApp and circulated it. After this, police booked me under sections of the IT Act in a false case

RAJENDRA GOYAL,
real estate agent, Mira Road

NHRC probe in man's illegal house arrest

Suresh Golani

MIRA BHAYANDAR

The National Human Rights Commission (NHRC) has ordered the Mira Bhayandar-Vasai Virar (MBVV) police to conduct detailed investigations into the allegations levelled by Mira Road resident Rajendra Goyal against Deputy Commissioner of Police Amit Kale for harassment and keeping him under house arrest for five days without any valid reasons.

A police inspector is also said to be under the scanner of investigations. The incident dates back to 2022, when Goyal alleged that he was not only threatened and booked in a false case by the police but also kept under house arrest in an illegal manner for five days between September 23 and 29 purportedly on the orders issued by Kale.

According to Goyal, the police action followed after he

filed an intervention application in the court opposing the pre-arrest bail plea moved by a former BJP legislator in an offence registered against him and his wife by the Anti-Corruption Bureau in May 2022 in a disproportionate case.

Despite his pleas to the police and the state police complaint authority, no action was taken, prompting Goyal to seek the intervention of the NHRC, which directed its registry to transmit a copy of the complaint to the police commissioner for action within eight weeks. However, when the NHRC observed that allegations levelled by the complainant had not been addressed, it considered it as an act of willful disobedience of its directions. The NHRC directed its registry to send a copy of the present complaint to the commissioner to take action and submit report within four weeks.

NHRC issues notice on plight of 'adopted villages' residents in State

PBD BUREAU/IANS

BHUBANESWAR, AUG 25

THE National Human Rights Commission (NHRC) has issued notices to the Secretary, Ministry of Rural Development, and the Chief Secretary of Odisha seeking detailed responses on the plight of the residents of villages adopted by different agencies like Public Sector Banks, MPs and MLAs in Odisha, as well as other parts of the country.

The apex rights body has sought the reply while acting on a petition filed by Human Rights Activist and Lawyer Radhakanta Tripathy who drew the attention of the NHRC about the lack of basic amenities and bare necessities in the villages adopted on record by various organs of

democracy and institutions in India.

The concerned authorities have been asked by the commission to submit their replies within eight weeks of the receipt of the notice.

Tripathy in his plea alleged that the villagers like the poor Scheduled Tribe residents living in Jalanga village in Bhadrak district and other villages of Odisha as well as in other parts of India, adopted under 'Samagra Gramin Vikas Yojana' by the Reserve Bank of India (RBI), have been leading a miserable life.

"The Reserve Bank of India (RBI) governor, D Subbarao, had launched a financial outreach programme on December 3, 2009 in the village. The UCO Bank had adopted Jalanga village, to transform it into a model village

under the 'Samagra Gramin Vikas Yojana'. Again, the Governor of RBI, D Subbarao heard grievances against UCO Bank during his visit to Jalanga Village in February 2013. However, there is no visible improvement in the quality of life in the adopted villages of the RBI," said Tripathy.

He further asserted that the villages adopted by the MPs, MLAs and corporates under the CSR Activities have been experiencing similar human rights issues as well.

Tripathy claimed that to date the five villages (Jalanga, Chandipur, Pokatunga, Chhatabara, Bhedabahal of Odisha) which have been adopted by the RBI under 'Samagra Gramin Vikas Yojna' did not reveal any improvement in the



villages even after fourteen years of their adoption.

He requested the commission to seek a comprehensive database on the 'Adopted Villages' in Odisha, other states and Union Territories of India and make a study on the development of the villagers so far as bare necessities of life and basic amenities and improvement of health, education, employment and other parameters of human life are concerned.

No comprehensive database regarding the adopted villages in India has been prepared by the Ministry of Rural Development. It is believed that more than

10,000 villages have been adopted by various Institutions, MPs and MLAs in India.

"Mere adoption of records, spending money with the nexus of corrupt persons in the name of poverty and backwardness further worsens the condition of life of the adopted villagers and weakens their belief system in the democratic set-up," Tripathy adds.

Periodic, systematic assessment and evaluation of the living conditions and quality of life with happiness index of the villagers of Adopted villages should be given utmost importance, Tripathy said.

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MUMBAI: Taking cognisance of a complaint filed by Mira Road resident Rajendra Goyal, the National Human Rights Commission (NHRC) has ordered the Mira Bhayandar-Vasai Virar (MBVV) police to conduct detailed investigations into the allegations of a real estate agent that deputy commissioner of police (DCP) Amit Kale and an inspector tortured and kept him under house arrest for five days without any valid reasons.

The NHRC has asked the commissioner of police to file an action-taken report in the matter within four weeks.

According to Goyal, a real estate agent, the incident occurred in September 2022, when a false FIR was registered against him, and he was subsequently placed under house arrest. He said that he was not

allowed to go out for five days, from September 23 to September 29. The action was taken on orders allegedly issued by DCP Kale.

Goyal said the police did this to torture him after he filed an intervention application opposing the pre-arrest bail plea moved by a former BJP legislator in an offence registered against him and his wife by the Anti-Corruption Bureau (ACB) in May 2022 in a disproportionate assets case.

"I had written something on WhatsApp and circulated it after which the police had booked me under penal sections of the Information Technology Act, which was a false case," said Goyal.

Despite his complaints to the MBVV police and the state police complaints authority (PCA), no action was taken against Kale, prompting Goyal to approach the NHRC which

directed the copy of the complaint to be sent to the police commissioner for appropriate action.

Since despite the order, the commissioner failed to take any action, the NHRC considered it as an act of willful disobedience of its directions.

The commission then directed the MBVV commissioner Madhukar Pandey to take appropriate action in the matter and submit an action-taken report within four weeks, failing which, it would be constrained to invoke coercive steps under section 13 of the Protection of Human Rights (PHR) Act, 1993 which grants the NHRC the same powers as a civil court when investigating complaints.

"I have waited for a long time but now at least the NHRC is doing something on this, which is commendable," Goyal said, reacting on the development.



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RAJENDRA GOYAL,
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All isn't well with adopted villages: NHRC seeks report

PNN & AGENCIES

Bhubaneswar, August 26: The National Human Rights Commission (NHRC) has sought detailed responses from the Ministry of Rural Development's Secretary and state's Chief Secretary within eight weeks on the plight of the residents of villages 'adopted' by public sector banks (PSBs), MPs and MLAs.

The NHRC move came while hearing a plea filed by senior lawyer Radhakanta Tripathy. The petitioner drew the apex rights body's attention towards lack of basic amenities and bare necessities in the villages 'adopted' on record by various organs of democracy and institutions in the country.

In his plea, Tripathy alleged that residents, especially the poor belonging to the Scheduled Tribe (ST) community, in vil-

lages – like Jalanga in Bhadrak district — adopted by the Reserve Bank of India (RBI) under Samagra Gramin Vikas Yojana (SGVY) have been leading a miserable life.

“RBI governor D Subbarao had launched a financial outreach programme in Jalanga December 3, 2009. Later, UCO Bank adopted Jalanga to transform it into a model village under the SGVY. During his visit to Jalanga in February 2013, Subbarao heard grievances against UCO Bank. But to no avail,” said Tripathy.

He claimed that to date, the five villages – Jalanga, Chandipur, Pokatunga, Chhatabara and Bhedabahal of the state – which have been adopted by the RBI under SGVY did not reveal any improvement even after 14 years of their adoption.

The situation of villages



adopted by MPs, MLAs and corporate is no different, the petitioner said.

He said no comprehensive database regarding the adopted villages in India has been prepared by the Ministry of Rural Development. It is believed that more than 10,000 villages have been adopted by various institutions, MPs and MLAs in the country.

“Mere adoption on records,

spending money with the nexus of corrupt persons in the name of poverty and backwardness further worsens the condition of life of the adopted villagers and weakens their belief in the democratic setup,” Tripathy said.

Periodic, systematic assessment and evaluation of the living conditions and quality of life with happiness index of the residents of adopted villagers should be given utmost importance, Tripathy said.

The rights activist urged the NHRC to seek a comprehensive database on the adopted villages in states, including Odisha, and Union Territories and make a study on the development of the villagers so far as bare necessities of life and basic amenities and improvement of health, education, employment and other parameters of human life are concerned.

Delhi High Court Temporarily Halts Compensation Order for Custodial Death

<https://lawtrend.in/delhi-high-court-temporarily-halts-compensation-order-for-custodial-death/>

By Law Trend August 26, 2024 1:50 PM

In a significant legal development, the Delhi High Court has issued a stay on the National Human Rights Commission (NHRC) order that required Delhi Police to pay Rs 5 lakh as compensation to the family of Rashid Raza, who allegedly committed suicide while in police custody. The court has scheduled the next hearing for October 24.

Justice Sanjeev Narula, presiding over the matter, has called for a detailed response from the NHRC, emphasizing that the police's challenge to the April 19 directive merits careful examination. "In light of the contentions advanced by the petitioner, the impugned order...shall remain stayed until the next date of hearing," stated Justice Narula.

The controversy centers on the tragic incident in December 2019, where Raza was found deceased in a room at the Narela Industrial Area police station. The NHRC had previously ruled that the police were culpable for failing to safeguard Raza while he was in their care, suggesting that a more vigilant approach could have prevented his death. In challenging the NHRC's decision, the Delhi Police, represented by Additional Standing Counsel Prashant Manchanda, argued that Raza's presence at the station was unanticipated as he had not notified them of his visit, which was to inquire about his wife. The police also sought an ex-parte ad-interim stay of the compensation recommendation.

Critical to the police's defense is the analysis of the CCTV footage presented in court, showing Raza's movements within the police station shortly before his death. "The footage indicates that Raza was alone in the room moments before the incident, potentially absolving the police from direct responsibility for preventing Raza's demise," noted the court after reviewing the video evidence.

HC stays NHRC order asking Police to compensate kin

<https://www.thehansindia.com/news/national/hc-stays-nhrc-order-asking-police-to-compensate-kin-902281?infinitescroll=1>

Hans News Service | 26 Aug 2024 9:03 AM IST

New Delhi: The Delhi High Court has stayed an NHRC order directing the Delhi Police to pay Rs 5 lakh compensation to the kin of a person, who allegedly committed suicide in its custody. Justice Sanjeev Narula sought the response of the National Human Rights Commission (NHRC), through its secretary, on a plea by the Delhi Police challenging the April 19 order of the commission and listed the matter for further hearing on October 24.

“Contentions advanced by the petitioner (police) would require consideration. In light of the above, till the next date of hearing, the impugned order dated April 19, 2024, passed by respondent no. 1 (NHRC) shall remain stayed,” the court said. The court noted that the NHRC order concerns the death of Rashid Raza, who was found hanging in a room on the ground floor of a police station in Narela Industrial Area in December 2019. The NHRC order stated that the deceased was in police custody and it was the responsibility of the police to prevent any harm. Had they been vigilant, the suicide could have been prevented, it said.

The police sought an ex-parte ad-interim stay of the NHRC order which recommended to the Delhi Police commissioner to pay Rs 5 lakh as monetary compensation to the next of kin of Raza. Additional Standing Counsel Prashant Manchanda, representing the police, contended that Raza had visited the police station unannounced and without prior notice to inquire about his wife’s body.

The court noted that the transcript of the audio recording sent by the deceased from his phone number to his brother, prima facie indicated that he committed suicide. “Furthermore, the CCTV footage has been viewed by the court on the laptop presented by Manchanda. The CCTV footage seemingly shows that the deceased was in the ‘Sankraman Kaksh’ at the police station,” it said.

The court said it could be seen that at certain timestamps, the individual in the room stepped out into the corridor, after which the door closed, as indicated by the cessation of light coming from the room into the corridor. “This suggested that the deceased might have been alone in the room at that time. In such circumstances the police prima facie could not have had a chance to prevent the unfortunate demise of Rashid Raza,” it said.

Kolkata Rape and Murder: घटना से पहले संजय रॉय ने गर्लफ्रेंड से मांगी थी न्यूड तस्वीरें!

<https://hindi.newsdanka.com/politics/kolkata-rape-and-murder-before-the-incident-sanjay-roy-had-asked-for-nude-pictures-from-his-girlfriend/80754/>

महिला डॉक्टर से रेप और बेरहमी से हत्या करने के बाद संजय रॉय अपने दोस्त अनुपम दत्ता के पास गया।

Team News Danka August 26, 2024 5:39 PMKolkata

कोलकाता के आरजी कर कॉलेज और अस्पताल में एक प्रशिक्षु डॉक्टर के साथ बलात्कार कर उसकी हत्या कर दी गई। इस घटना ने पूरे देश को झकझोर कर रख दिया था। इस मामले में मुख्य आरोपी संजय रॉय को गिरफ्तार कर लिया गया। इसके बाद उनका पॉलीग्राफ टेस्ट कराया गया। इसमें उन्होंने बताया है कि उस रात क्या हुआ था, लेकिन सीबीआई सूत्रों ने कहा है कि वह झूठ बोल रहे हैं।

पॉलीग्राफ टेस्ट के दौरान संजय रॉय ने दिये गलत जवाब: टेस्ट के दौरान संजय रॉय बेचैन और घबराये हुए दिख रहा था। एक रिपोर्ट के अनुसार, उन्होंने गलत और भटकाने वाले जवाब दिए हैं। इस बीच, रॉय की वकील कविता सरकार ने दावा किया कि बचाव पक्ष के वकील ने यह नहीं बताया कि सुनवाई कब और कहां होगी। उन्होंने यह भी कहा कि राष्ट्रीय मानवाधिकार आयोग द्वारा निर्धारित दिशानिर्देशों का उल्लंघन करते हुए बचाव पक्ष का कोई भी वकील उपस्थित नहीं हो सकता है।

लाई डिटेक्टर टेस्ट से क्या पता चला?: लाई डिटेक्टर टेस्ट के दौरान संजय रॉय ने सीबीआई को बताया कि डॉक्टर की हत्या से पहले वह रेड लाइट एरिया में गया था। उसके साथ उसका एक दोस्त भी था। उन्होंने परीक्षण के दौरान कहा कि वहां वेश्यावृत्ति नहीं की, लेकिन संजय रॉय ने ये भी कहा कि उस दिन छेड़छाड़ करने वाली महिला एक सड़क छाप महिला थी।

संजय रॉय ने अपनी गर्लफ्रेंड से मांगी न्यूड तस्वीरें: संजय रॉय ने कहा कि उस दिन मैंने अपनी गर्लफ्रेंड को वीडियो कॉल किया था। मैंने उससे यह भी कहा कि मैं तुम्हें नंगी तस्वीरें भेजूंगा। साथ ही संजय रॉय ने ये भी बताया कि मैंने उस रात काफी शराब पी ली थी। उसने यह भी कहा कि वह अपने दोस्त के साथ रेड एरिया सोनागाछी गया था और फिर वह छेतला के रेड लाइट एरिया भी गया। यह रेड लाइट एरिया दक्षिण कोलकाता में स्थित है। इसी जगह पर संजय राय ने एक लड़की से छेड़छाड़ भी की थी। इसके बाद वह अस्पताल लौट आया। ऐसी जानकारी भी सामने आई है।

पुलिस ने संजय रॉय के बारे में क्या कहा?: महिला डॉक्टर से रेप और बेरहमी से हत्या करने के बाद संजय रॉय अपने दोस्त अनुपम दत्ता के पास गया। यह जानकारी पुलिस ने दी। संजय रॉय के पॉलीग्राफ टेस्ट के बारे में सीबीआई सूत्रों ने बताया कि रॉय ने दावा किया है कि वह शराब के नशे में थे। उसने गलती से पीड़िता को सेमिनार हॉल में देख लिया। जब उसने हेलमेट से दरवाजा खोला तो देखा कि वह पहले ही मर चुकी थी। इसलिए वह डर कर भाग गया।

पॉलीग्राफ टेस्ट में झूठ बोल रहे संजय रॉय के बारे में जानकारी: 8 से 9 अगस्त के बीच हुई घटनाओं के बारे में संजय रॉय से बार-बार पूछताछ की गई। सीबीआई सूत्रों ने कहा, लेकिन उन्होंने ज्यादातर सवालों के गलत और भटकाने वाले जवाब दिए। अगर वह निर्दोष था तो उसने भागने की कोशिश क्यों की? पुलिस को सूचना क्यों नहीं दी? उसके खिलाफ बलात्कार और हत्या के इतने सारे फॉरेंसिक सबूत क्यों हैं? उससे भी यही सवाल पूछा गया।

इस बीच, अगले कुछ दिनों में चार जूनियर डॉक्टरों और एक नागरिक स्वयंसेवक का भी इसी तरह परीक्षण किया जाएगा। रविवार को दो और डॉक्टरों का परीक्षण होना था, लेकिन इसे स्थगित कर दिया गया।

Mira-Bhayandar: NHRC Directs MBVV Police To Investigate Claims Of Unlawful House Arrest Of Mira Road Resident By DCP Amit Kale

<https://www.freepressjournal.in/mumbai/mira-bhayandar-nhrc-directs-mbv-v-police-to-investigate-claims-of-unlawful-house-arrest-of-mira-road-resident-by-dcp-amit-kale>

The incident dates back to 2022 when Rajendra Goyal alleged that he was not only threatened and booked in a false case by the police but also kept under house arrest in an illegal manner for five days between 23 to 29 September purportedly on the orders issued by Kale.

Suresh Golani Updated: Monday, August 26, 2024, 04:02 PM IST

Mira-Bhayandar: In a significant development, the National Human Rights Commission (NHRC) has ordered the Mira Bhayandar-Vasai Virar (MBVV) police to conduct detailed investigations into the allegations levelled by Mira Road resident-Rajendra Goyal against DCP-Amit Kale for harassment and keeping him under house arrest for five days without any valid reasons. A police inspector is also said to be under the scanner of investigations.

About The Incident

The incident dates back to 2022 when Goyal alleged that he was not only threatened and booked in a false case by the police but also kept under house arrest in an illegal manner for five days between 23 to 29 September purportedly on the orders issued by Kale. According to Goyal, the police injustice followed after he filed an intervention application in the court opposing the pre-arrest bail plea moved by a former BJP legislator in an offence registered against him and his wife by the Anti-Corruption Bureau (ACB) in May-2022 in a disproportionate case (DA).

Despite his pleas to the MBVV police and the state police complaint authority (PCA), no action was taken, prompting Goyal to seek the intervention of the NHRC which considered the complaint (file number 860/13/30/2024) vide its proceedings dated 2, May, 2024 and directed its registry to transmit a copy of the complaint to the police commissioner for appropriate action within 8 weeks. However, when the NHRC observed that allegations levelled by the complainant had not been addressed, it considered it as an act of willful disobedience of its directions.

NHRC Directs Its Registry To Send A Copy Of The Complaint To The Commissioner

Consequently, the NHRC directed its registry to send a copy of the present complaint to the commissioner to take appropriate action in the matter and submit an action taken report (ATR) within four weeks failing which the commission would be constrained to invoke coercive steps under section 13 of the Protection of Human Rights (PHR) Act, 1993 which grants the NHRC the same powers as a civil court when investigating complaints. NHRC's consultant (law) L.M.Pathak in his letter dated 7, August, 2024 has intimated the police commissioner regarding the directions.

NHRC seeks reports from govts on development of forest villages

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-reports-from-govts-on-development-of-forest-villages/articleshow/112814265.cms>

TNN | Aug 26, 2024, 09.27 PM IST

BHUBANESWAR: The National Human Rights Commission (NHRC) has asked the Centre and Odisha govt to submit action taken reports in a case related to the lack of facilities in 4,526 forest villages in the country, including Odisha. The Commission passed this order on August 13 after hearing a petition filed by human rights activist and lawyer Radhakanta Tripathy. The petitioner alleged that more than 400 forest villages and hamlets do not get basic amenities like revenue villages.

He said forest villages are designated as zero villages if they are located within the reserved forest area. "As the forest villages are not on revenue records, they have no elected representatives or Gram Sabhas," he added. As per the 2011 census, Odisha has 47 forest villages in the country. In May 2016, the Centre had admitted that there was a need for the conversion of forest villages into revenue villages considering the difficulties faced by the people living in forest villages.

The complainant has also pointed out that there are issues of human trafficking, man-animal conflict, distress migration, malnutrition, and the absence of healthcare and educational facilities in these villages. These issues need to be resolved on a priority basis, he added. The villages were in Dhenkanal, Angul, Ganjam, Nayagarh, and other districts of Odisha. Zero villages should have facilities of safe drinking water, playgrounds, all-weather roads, primary health centres, education under the RTE Act, and toilets for better livelihood, said Tripathy.

The petitioner said people of these villages lead a miserable life with sufferings. The forest villages in Assam, Chhattisgarh, Madhya Pradesh, Jharkhand, Tamil Nadu, and Uttarakhand are also struggling for basic amenities, bare necessities, and other welfare schemes.

The Commission issued notices to the secretary of the rural development ministry, the secretary of the ministry of environment, forest and climate change, and the Odisha chief secretary to look into the serious issues raised by the human rights activist, ensure the needful action, and submit their action taken reports to the Commission within eight weeks.

NHRC Seeks Reports From Odisha Govt, Centre On Development Of Forest Villages

https://odishabytes.com/nhrc-seeks-reports-from-odisha-govtcentre-on-development-of-forest-villages/#google_vignette

By OB Bureau On Aug 26, 2024

Bhubaneswar: The National Human Rights Commission (NHRC) has sought reports from the Centre and Odisha government on alleged lack of facilities in 4,526 forest villages in the country, including Odisha.

The Commission issued notices to the Secretaries of the Ministries of Rural Development and Environment, Forest and Climate Change, and the Odisha Chief Secretary to look into the serious issues raised in a petition filed by human rights activist and lawyer Radhakanta Tripathy.

The petitioner alleged that more than 400 forest villages and hamlets do not get basic amenities like revenue villages.

Stating that forest villages are designated as zero villages if they are located within the reserved forest area, he said as the forest villages are not on revenue records, they have no elected representatives or Gram Sabhas.

As per the 2011 census, Odisha has 47 forest villages. In May 2016, the Centre had admitted that there was a need for the conversion of forest villages into revenue villages considering the difficulties faced by the people living in forest villages.

The petitioner also pointed out that there are issues of human trafficking, man-animal conflict, distress migration, malnutrition, and the absence of healthcare and educational facilities in these villages. These issues need to be resolved on a priority basis, he added.

Noting that the villages were in Dhenkanal, Angul, Ganjam, Nayagarh, and other districts of Odisha, the petitioner said zero villages should have facilities of safe drinking water, playgrounds, all-weather roads, primary health centres, education under the RTE Act, and toilets for better livelihood.

Noting that people of these villages lead a miserable life with sufferings, he said the forest villages in Assam, Chhattisgarh, Madhya Pradesh, Jharkhand, Tamil Nadu, and Uttarakhand are also struggling for basic amenities, bare necessities, and other welfare schemes.

While issuing notices, the Commission asked the authorities concerned to look into the serious issues raised by the human rights activist, ensure the needful action, and submit their action taken reports within eight weeks.

NHRC ने डीसीपी द्वारा मीरा अवैध हाउस अरेस्ट के दावों की जांच करने का निर्देश दिया

<https://jantaserishta.com/local/maharashtra/nhrc-directs-probe-into-dcps-claims-of-illegal-house-arrest-of-meera-3487111>

Aug 2024 6:46 PM

Mira-Bhayandar मीरा-भायंदर: एक महत्वपूर्ण घटनाक्रम में, राष्ट्रीय मानवाधिकार आयोग (MHRC) ने मीरा भयंदर-वसई विरार (MBVV) पुलिस को मीरा रोड निवासी राजेंद्र गोयल द्वारा डीसीपी अमित काले के खिलाफ लगाए गए उत्पीड़न और बिना किसी वैध कारण के उन्हें पांच दिनों तक नजरबंद रखने के आरोपों की विस्तृत जांच करने का आदेश दिया है। जांच के दायरे में एक पुलिस इंस्पेक्टर भी बताया जा रहा है। यह घटना 2022 की है जब गोयल ने आरोप लगाया था कि उन्हें न केवल पुलिस द्वारा धमकाया गया और झूठे मामले में फंसाया गया, बल्कि कथित तौर पर काले के आदेश पर 23 से 29 सितंबर के बीच पांच दिनों तक अवैध तरीके से नजरबंद भी रखा गया। गोयल के अनुसार, पुलिस ने यह अन्याय तब किया जब उन्होंने भ्रष्टाचार निरोधक ब्यूरो (ACB) द्वारा मई-2022 में आय से अधिक संपत्ति के मामले (DA) में उनके और उनकी पत्नी के खिलाफ दर्ज अपराध में एक पूर्व भाजपा विधायक द्वारा दायर अग्रिम जमानत याचिका का विरोध करते हुए अदालत में हस्तक्षेप आवेदन दायर किया।

एमबीवीवी पुलिस और राज्य पुलिस शिकायत प्राधिकरण (पीसीए) से उनकी दलीलों के बावजूद कोई कार्रवाई नहीं की गई, जिसके कारण गोयल ने एनएचआरसी से हस्तक्षेप करने की मांग की, जिसने 2 मई, 2024 की अपनी कार्यवाही के माध्यम से शिकायत (फाइल संख्या 860/13/30/2024) पर विचार किया और अपनी रजिस्ट्री को 8 सप्ताह के भीतर उचित कार्रवाई के लिए शिकायत की एक प्रति पुलिस आयुक्त को भेजने का निर्देश दिया। हालांकि, जब एनएचआरसी ने देखा कि शिकायतकर्ता द्वारा लगाए गए आरोपों पर ध्यान नहीं दिया गया है, तो उसने इसे अपने निर्देशों की जानबूझकर अवज्ञा करने का कार्य माना।

नतीजतन, एनएचआरसी ने अपनी रजिस्ट्री को मामले में उचित कार्रवाई करने के लिए वर्तमान शिकायत की एक प्रति आयुक्त को भेजने और चार सप्ताह के भीतर एक कार्रवाई रिपोर्ट (एटीआर) प्रस्तुत करने का निर्देश दिया, जिसमें विफल रहने पर आयोग मानवाधिकार संरक्षण (पीएचआर) अधिनियम, 1993 की धारा 13 के तहत बलपूर्वक कदम उठाने के लिए बाध्य होगा, जो शिकायतों की जांच करते समय एनएचआरसी को सिविल कोर्ट के समान अधिकार प्रदान करता है। एनएचआरसी के सलाहकार (कानून) एल.एम.पाठक ने 7 अगस्त, 2024 को अपने पत्र में पुलिस आयुक्त को निर्देशों के बारे में सूचित किया है।

RG Kar Rape-Murder: 'जब सेमिनार हॉल गया तो', पहले गुनाह कबूला फिर यूटर्न, अब दरिंदे ने किया ऐसा दावा, बढ़ी CBI की टेंशन

<https://hindi.news18.com/news/nation/rg-kar-gospital-doctor-rape-murder-polygraph-test-done-sanjay-roy-increases-cbi-tension-in-kolkata-murder-case-8630373.html>

Last Updated : August 26, 2024, 14:43 IST

नई दिल्ली: कोलकाता के आरजी कर अस्पताल में लेडी डॉक्टर संग रेप-मर्डर केस की गुत्थी उलझती जा रही है. डॉक्टर बितिया के कातिल दरिंदे संजय रॉय के यूटर्न ने सीबीआई की टेंशन बढ़ा दी है. आरोपी संजय रॉय का पॉलीग्राफी टेस्ट हो गया. आरोपी संजय रॉय पर किए गए पॉलीग्राफ टेस्ट में कथित तौर पर कई झूठे और अविश्वसनीय जवाब सामने आए हैं. टेस्ट के दौरान संजय रॉय ने कहा कि जब वह आरजी कर अस्पताल के सेमिनार हॉल में पहुंचा, तब तक लेडी डॉक्टर की मौत हो चुकी थी. बता दें कि इसी सेमिनार हॉल में 9 अगस्त को महिला डॉक्टर का शव मिला था. सीबीआई सूत्रों की मानें तो आरोपी संजय ने खुद को बेकसूर बताया है और कहा कि उसे फंसाया जा रहा है.

टाइम्स ऑफ इंडिया की रिपोर्ट के मुताबिक, सूत्रों की मानें तो पॉलीग्राफी टेस्ट के दौरान संजय रॉय वह काफी नर्वस और चिंतित था. रिपोर्ट में कहा गया है कि कई सबूतों के साथ उसका आमना-सामना कराया गया. इसके जवाब में उसने अपने बयानों का हवाला दिया और सीबीआई टीम को बताया कि जब उसने सेमिनार हॉल में पीड़िता यानी लेडी डॉक्टर को देखा तो वह पहले ही मर चुकी थी, जिसके बाद वह डर के मारे परिसर से भाग गया.

कब अरेस्ट हुआ संजय?

रिपोर्ट की मानें तो आरोपी संजय रॉय की वकील कविता सरकार ने आरोप लगाया कि बचाव पक्ष के वकील को पॉलीग्राफ टेस्ट के समय और स्थान के बारे में जानकारी नहीं दी गई थी. इसकी वजह से बचाव पक्ष का कोई वकील टेस्ट के दौरान उपस्थित नहीं हो सका, जो राष्ट्रीय मानवाधिकार आयोग के दिशा-निर्देशों का उल्लंघन है. बता दें कि 33 वर्षीय संजय रॉय को लेडी डॉक्टर मर्डर केस में 10 अगस्त को गिरफ्तार किया गया. उस पर आरोप है कि उसने रेप के बाद लेडी डॉक्टर की हत्या की थी.

सीबीआई की बढ़ी टेंशन

सीबीआई सूत्रों की मानें तो कोलकाता कांड पर पहले संजय रॉय ने अपना अपराध कबूल कर लिया था. मगर अब उसने यूटर्न लिया है. खुद को निर्दोष बताते हुए कहा कि उसे फंसाया जा रहा है. पुलिस को डॉक्टर के शव के पास एक ब्लूटूथ डिवाइस मिलने के बाद उसे गिरफ्तार किया गया था. सीसीटीवी फुटेज में वह अस्पताल की तीसरी मंजिल पर भी दिखा, जहां सेमिनार हॉल स्थित है. रॉय ने कथित तौर पर जेल गार्डों से कहा कि उसे आरजी कर अस्पताल में हुए बलात्कार और हत्या के बारे में कुछ भी नहीं पता. उसने सियालदाह में अतिरिक्त मुख्य न्यायिक मजिस्ट्रेट अदालत के समक्ष इसी तरह के दावे करने के बाद पॉलीग्राफ टेस्ट के लिए सहमति दी थी. उसने अदालत से कहा कि वह अपनी बेगुनाही साबित करने के लिए टेस्ट करवाना चाहता है.

अब उसने क्या दावा किया?

जेल सूत्रों की मानें तो आरोपी संजय राँय ने अब जांच एजेंसी यानी सीबीआई के सामने अपने बयान ने यूटर्न लिया है. पहले जहां संजय राँय ने कहा था कि मैंने ये अपराध किया है. मुझे फांसी दे दो. वहीं, अब वो कहने लगा है कि जो टेस्ट करना है कर लो, मैंने कुछ नहीं किया है. मुझे फंसाया गया है. जबकि सीबीआई सूत्रों ने का कहना है कि संजय राँय को लेकर दावे वाली खबर गलत और तथ्यहीन है कि सीबीआई के सामने टेस्ट के दौरान संजय राँय ने ये कबूल किया कि उसे फंसाया जा रहा है या उसने कोई बयान दिया है कि मैंने कत्ल नहीं किया.

क्या है पूरा मामला

फिलहाल, डॉक्टर बिटिया की मर्डर मिस्ट्री अभी पूरी तरह से उलझी हुई है. सीबीआई पूर्व प्रिंसिपल संदीप घोष का भी पॉलीग्राफ टेस्ट करा रही है. 9 अगस्त को लेडी डॉक्टर की बेरहमी से हत्या कर दी गई थी. पोस्टमॉर्टम रिपोर्ट में मर्डर से पहले रेप की पुष्टि हुई थी. लेडी डॉक्टर की हत्या तब होती है, जब वह ऑन ड्यूटी होती है. इस मामले में अगले दिन यानी 10 अगस्त को आरोपी को गिरफ्तार किया जाता है. इस मामले को लेकर देशभर में व्यापक प्रदर्शन होते हैं. आरजी कर अस्पताल में तो अब भी हड़ताल जारी है.

Who Are West Bengal Civic Police Volunteers? How Did Sanjay Roy Gain Unrestricted Access To Kolkata Hospital?

<https://www.news18.com/explainers/who-are-west-bengal-civic-police-volunteers-how-did-sanjay-roy-gain-unrestricted-access-to-kolkata-hospital-9028296.html>

Curated By: News Desk Edited By: Shilpy Bisht News18.com Last Updated: August 26, 2024, 15:59 IST

Sanjay Roy, accused in the rape and murder of a junior doctor at RG Kar Medical College and Hospital over two weeks ago, has unrestricted access to the building as he was a civic volunteer with the West Bengal Police.

He had allegedly snuck into the seminar room on the third floor of the chest medical department of the hospital where the 31-year-old junior doctor was resting.

The accused, who is a trained boxer, allegedly got close to a few senior police officers over the years, following which he was moved to the Kolkata Police Welfare Board and posted at the police outpost at the RG Kar Medical College and Hospital.

What should draw attention of the readers is how a civic volunteer, who is now in judicial custody, gained unrestricted access to the hospital? How are they recruited by the police? And how do they aid the government?

Let us answer these questions.

Who is a Civic Police Volunteer?

Roy has been working as a civic volunteer with the Kolkata Police since 2019. He enjoyed certain facilities such as he drove a motorbike belonging to the police, and stayed in the barracks of the Kolkata Armed Police Force's battalion.

Reports suggest that he was part of the Kolkata Police Welfare Committee and helped in admission of relatives of police personnel to hospitals.

The civic volunteers were initially hired to provide a regular source of income to unemployed youth. It was implemented on a small scale in 2008 under the rule of Communist Part of India (Marxist).

During that time, there was a shortage of manpower to carry day-to-day policing. The decision was made to rope in citizens on a contractual basis to fill the gap. Their job was to assist the traffic police in manning busy intersections and perform other minor duties that did not require police personnel.

The first batch of the civic volunteers were given green uniforms. Since 2018, they have also been wearing blue uniform besides the old green one.

According to a 2021 National Human Rights Commission report that looked into post-poll violence in West Bengal, civic volunteers are “generally perceived to be agents of the ruling party as they were recruited during the tenure of the All India Trinamool Congress and maintain touch with the local party leaders”.

How were they recruited?

The process of recruitment for civic police volunteers started in 2011 after the Mamata Banerjee government came to power. In a government order on September 26, 2011, the eligibility criteria for the recruitment required the volunteers to be a resident of that area, should be above the age of 20 years, should have passed Class 10 examination and should not have any criminal record. The qualification was later reduced to just Class 8.

The government after the first set of recruitment in 2011, submitted a proposal to engage 1.3 lakh civic volunteers.

The honorarium of civic police volunteers is Rs 310 per day (about Rs 9,300 per month). The ad-hoc bonus of such civic volunteers has been increased from Rs 5,300 to Rs 6,000 for the year 2023-2024.

They are enlisted at the police station level at a lower rank on a ‘no work, no pay’ basis and receive a 25-day basic training in traffic control and crowd management before they begin.

There are 7,200 civic volunteers with the Kolkata Police, while the strength of the force stands at 37,400. In the State, the strength of the police is 79,024, but there are over 1.24 lakh civic police volunteers.

Criticism Against Civic Volunteers

The Calcutta High Court raised several questions regarding the process of recruitment of civic volunteers and their legal veracity. Justice Sanjib Banerjee had said in April 2016 that the state government had adopted a “pick-and-choose” policy while recruiting civic volunteers in Bankura.

While taking up the petition in Bankura in 2015 Banerjee said it was not humanly possible for five men to interview 1,351 candidates in the course of a single day for the Sarenga police station.

In February 2022, a civic police volunteer and a home guard were arrested for the unnatural death of student leader Anish Khan.

After the RG Kar incident, a civic police volunteer was arrested from Bhatar State General Hospital after he threatened a lady doctor.

Following the directive from the court, the West Bengal police directorate finally issued guidelines defining the role of civic volunteers in March 2023. The directives said that the civic volunteers would not be entrusted with any law-making decisions.

इलाज न मिलने पर गर्भवती महिला की मौत:राष्ट्रीय मानवाधिकार आयोग ने लिया संज्ञान, बनाई गई जांच कमेटी

<https://www.bhaskar.com/local/uttar-pradesh/pilibhit/news/pregnant-woman-dies-due-to-lack-of-treatment-133542649.html>

पीलीभीत 19 घंटे पहले

पीलीभीत में मेडिकल कॉलेज के अस्पताल में इलाज न मिलने से एक गर्भवती महिला की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। आयोग के हस्तक्षेप के बाद डीएम ने इस मामले की जांच के लिए एक संयुक्त समिति गठित की है।

अलीगंज की रहने वाली 7 महीने की गर्भवती पूनम को 5 मई की रात उसके परिजन इलाज के लिए मेडिकल कॉलेज के महिला अस्पताल लेकर आए थे। लेकिन अस्पताल के स्टाफ ने बिना इलाज किए ही उन्हें किसी अन्य अस्पताल ले जाने की सलाह दी। जब परिजन पूनम को एक निजी अस्पताल ले गए, तो वहां भी डॉक्टर मौजूद नहीं थे और इसी बीच महिला की मौत हो गई।

रिपोर्ट तैयार कर डीएम को भेजी जाएगी

इस घटना पर राष्ट्रीय मानवाधिकार आयोग के निर्देश के बाद डीएम ने एसडीएम सदर, सीओ सिटी और सीएमओ की एक संयुक्त जांच समिति बनाई। इस समिति ने घटना से जुड़े डॉक्टरों, अस्पताल स्टाफ, सीएमएस और मेडिकल कॉलेज की प्रिंसिपल को बयान देने के लिए सीएमओ कार्यालय में तलब किया है।

पीलीभीत के सीएमओ डॉ. आलोक कुमार ने बताया कि जिलाधिकारी के निर्देश पर यह जांच कमेटी बनाई गई है। सभी संबंधित लोगों को बयान देने के लिए बुलाया गया है। पूरी रिपोर्ट तैयार कर डीएम को भेजी जाएगी।

गाजियाबाद जेल का मामला : बंदियों के इलाज में की थी लापरवाही, अब भरने पड़ेंगे आठ लाख, एनएचआरसी की रिपोर्ट पर हुई कार्रवाई

<https://tricitytoday.com/ghaziabad/ghaziabad-jail-case-negligence-in-treatment-of-prisoners-now-will-have-to-pay-eight-lakhs-action-taken-on-nhrc-report-59558.html>

गाजियाबाद Aug 26, 2024 20:52 Dhiraj Dhillon

Tricity Today | Dasna Jail

Ghaziabad News: दो जेल बंदियों की मौत का मामला राष्ट्रीय मानवाधिकार आयोग दिल्ली - एनसीआर गाजियाबाद (एनएचआरसी) पहुंचा था। 2019 में जेल बंदी दयाराम और 2017 में लोनी के ट्रैनिका सिटी निवासी संदीप राय की मौत हो गई थी। संदीप राय मूलरूप बिहार के मोतीहारी जिले का रहने वाला था और 23 अक्टूबर को गिनती के दौरान अचानक गिरकर संदीप की तबियत बिगड़ गई थी। इन दोनों मामलों की एनएचआरसी ने जांच की और इलाज में लापरवाही की रिपोर्ट उत्तर प्रदेश सरकार को भेज दी। प्रदेश सरकार ने दोनों मामलों में संबंधित अधिकारियों पर आठ लाख रुपये का जुर्माना लगाया है। यह राशि मृतक आश्रितों को दी जाएगी

एनएचआरसी ने उजागर की बदहाल व्यवस्था

एनएचआरसी की रिपोर्ट से यह तो साफ हो गया कि जेल में बंदियों के उपचार की व्यवस्था बदहाल है। शासन ने 2019 में अमरोहा निवासी दयाराम की वर्ष 2019 में हुई मौत मामले में अधिकारियों से पांच लाख रुपये और 2017 में लोनी के ट्रैनिका सिटी निवासी बंदी संदीप राय की मौत मामले में तीन लाख रुपये वसूलने के आदेश दिए हैं। यह राशि इसी वित्तीय वर्ष में संबंधित जेल अधिकारियों से वसूलकर मृतक आश्रितों को दिलवाई जाएगी। एनएचआरसी ने जांच के बाद शासन को रिपोर्ट भेजकर संबंधित अधिकारियों से वसूली किए जाने की संस्तुति की थी।

गौवंश हत्या मामले में सजायाफ्ता था दयाराम

हापुड़ के बहादुरगढ़ थाने की पुलिस ने वर्ष 2013 में अमरोहा जनपद निवासी दयाराम पुत्र छोटन को गिरफ्तार कर जेल भेजा था। मामले में एडीजे हापुड़ की कोर्ट ने 12 दिसंबर, 2018 को दयाराम को पांच वर्ष कारावास की सजा सुनाई थी। उसके बाद से ही दयाराम डासना जिला कारागार में बंद था। दयाराम शुगर और पीलिया की बीमारी थी, 29 जनवरी, 2019 को उसकी मौत हो गई थी। आयोग ने मामले में जेल अस्पताल प्रशासन की लापरवाही मानते हुए पांच लाख रुपये वसूले जाने की संस्तुति शासन से की थी। बता दें कि हापुड़ जनपद का बाद में सृजन होने के कारण वहां जेल की व्यवस्था नहीं हुई है, इसलिए अभी हापुड़ के मुल्जिम भी गाजियाबाद की डासना जेल में ही रखे जाते हैं।

पत्नी की हत्या के मामले में बंद था संदीप राय

लोनी के ट्रोनिका सिटी निवासी संदीप राय की 23 अक्टूबर, 2017 को सुबह के गिनती के दौरान तबियत बिगड़ गई थी। संदीप गिनती की लाइन में था और अचानक गिरकर बेहोश हो गया था। जेल अस्पताल प्रशासन ने संदीप को जिला एमएमजी अस्पताल रेफर कर दिया, जहां उपचार के दौरान संदीप की मौत हो गई थी। पत्नी की हत्या के मामले में संदीप तीन मार्च 2016 से डासना जिला कारागार में बंद था। एनएचआरसी की संस्तुति पर उपचार में लापरवाह अधिकारियों से तीन लाख रुपये की वसूली कर राजकोष में जमा कराने के आदेश शासन ने दिये हैं। यह राशि संदीप के परिजनों को दी जाएगी।

जेल अधीक्षक बोले अभी नहीं मिला आदेश

मामले में जेल अधीक्षक सीताराम शर्मा का कहना है कि अभी आदेश प्राप्त नहीं हुआ। विस्तृत आदेश से ही इस बात की जानकारी मिल सकेगी कि रकम की वसूली किन- किन अधिकारियों से की जाएगी। जेल अस्पताल में दो डॉक्टर और तीन कर्मचारियों की तैनाती है। किसी बंदी की तबीयत खराब होने पर अस्पताल के चिकित्सक ही बंदी को हायर सेंटर रेफर करते हैं। इन दोनों मामलों के समय कौन चिकित्सक ड्यूटी पर रहा होगा, आदेश आने पर ही यह सब जानकारी मिल सकेगी, शासनादेश का पालन कराया जाएगा।

जेल के दो बंदियों की मौत मामले में इलाज में लापरवाही के दोषी पाए गए अफसर, वसूले जाएंगे आठ लाख रुपये

<https://www.jagran.com/uttar-pradesh/ghaziabad-ncr-negligence-in-treatment-of-inmates-officials-ordered-to-pay-compensation-23785323.html>

जेल में बंदियों के इलाज में लापरवाही के दो मामलों में उत्तर प्रदेश सरकार ने जिम्मेदार अधिकारियों से आठ लाख रुपये वसूलने का आदेश दिया है। यह धनराशि मृतक बंदियों के आश्रितों को दी जाएगी। राष्ट्रीय मानवाधिकार आयोग की जांच के बाद यह कार्रवाई की गई है। यह धनराशि इसी वित्त वर्ष में वसूली जाएगी। कैदियों की इलाज के दौरान जान चली गई थी।

By vinitEdited By: Abhishek TiwariUpdated: Mon, 26 Aug 2024 03:46 PM (IST)

जागरण संवाददाता, गाजियाबाद। जेल में बंदियों के उपचार की व्यवस्था बर्हाल है। जेल के दो बंदियों की मौत मामले में इलाज में लापरवाही के लिए जिम्मेदार अधिकारियों से आठ लाख रुपये वसूलकर मृतकों के आश्रितों को दिए जाएंगे।

शासन ने अमरोहा निवासी बंदी दयाराम की वर्ष 2019 में हुई मौत मामले में अधिकारियों से पांच लाख रुपये और लोनी के ट्रोनिका सिटी निवासी बंदी संदीप राय की वर्ष 2017 में हुई मौत मामले में तीन लाख रुपये वसूलने के आदेश दिए गए हैं।

बंदियों की मौत मामले में राष्ट्रीय मानवाधिकार आयोग की जांच के बाद की गई संस्तुति के आधार पर शासन ने वसूली का आदेश दिया है। यह धनराशि इसी वित्त वर्ष में वसूली जाएगी।

बंदी के उपचार में बरती थी लापरवाही

हापुड़ के बहादुरगढ़ थाना पुलिस ने गोवंशी की हत्या के मामले में वर्ष 2013 में अमरोहा के मटैना निवासी दयाराम पुत्र छोटन सिंह को गिरफ्तार किया था। इस मामले में एडीजे हापुड़ कोर्ट ने आरोपित को 12 दिसंबर 2018 को पांच वर्ष कारावास की सजा सुनाई थी। उसके बाद से ही दयाराम डासना जिला कारागार में बंद थे।

29 जनवरी 2019 को दयाराम की इलाज के दौरान मौत हो गई। बंदी को मधुमेह और पीलिया की समस्या था। इस मामले में राष्ट्रीय मानवाधिकार आयोग ने अस्पताल प्रशासन पर बंदी के इलाज में लापरवाही मानते हुए पांच लाख रुपये मृतक के स्वजन को देने की संस्तुति की थी। इसके आधार पर शासन ने जेल अस्पताल और जेल के जिम्मेदार अधिकारियों को मौजूदा वित्त वर्ष में ही पांच लाख रुपये जमा करने के आदेश दिए हैं।

केस-2

गिनती के दौरान गिर गया था बंदी

बिहार के मोतिहारी निवासी संदीप राय लोनी के ट्रोनिका सिटी में रहते थे। पत्नी की हत्या के मामले में संदीप तीन मार्च 2016 से डासना जिला कारागार में बंद थे। 23 अक्टूबर 2017 की सुबह बंदियों की गिनती के दौरान संदीप अचानक गिर गए।

जेल अस्पताल के बाद उन्हें जिला एमएमजी अस्पताल रेफर कर दिया था जहां इलाज के दौरान उसी दिन उनकी मृत्यु हो गई थी। इस मामले में **राष्ट्रीय मानवाधिकार आयोग** ने जिम्मेदार अधिकारियों से तीन लाख रुपये वसूलकर मृतक के स्वजन को देने की संस्तुति की थी। मामले में शासन ने मौजूदा वित्त वर्ष में ही जिम्मेदार अधिकारियों से धनराशि वसूल कर राजकोष में जमा कराने का आदेश दिया है।

बंदी दयाराम मामले में आयोग की जांच के बिंदु

दयाराम को मधुमेह की समस्या थी। मृतक को उसकी जानकारी और लक्षणों के आधार पर इनडोर उपचार प्रदान किया जा रहा था। लेकिन मेडिकल विशेषज्ञ ने जो पाया वह यह था कि मृतक को केवल लक्षणात्मक उपचार प्रदान किया गया था और रोग का निदान करने के प्रयास पर्याप्त नहीं थे।

रक्त शर्करा की निगरानी के लिए जांच की सलाह शायद ही कभी दी गई हो। मृतक को जीवित रहते हुए जेल में पर्याप्त उपचार प्रदान नहीं किया गया था। आयोग यह निष्कर्ष निकालता है कि जेल प्रशासन द्वारा लापरवाही का कार्य किया गया था, जिसमें वे मृतक कैदी को पर्याप्त उपचार प्रदान करने में विफल रहे और धीरे-धीरे उसकी पहले से मौजूद बीमारियों से जुड़ी जटिलताओं को बढ़ाते गए और उसकी बाद में मृत्यु हो गई।

इस संबंध में मुझे आदेश की जानकारी नहीं है। आदेश मिलने पर ही पता चल पाएगा कि किन अधिकारियों की जिम्मेदारी तय की गई है। जेल अस्पताल में दो डाक्टर और तीन कर्मचारियों का स्टाफ है। किसी बंदी की तबीयत खराब होने पर अस्पताल के चिकित्सक ही बंदी को हायर सेंटर रेफर करते हैं। - सीताराम शर्मा, जेल अधीक्षक

दिल्ली हाईकोर्ट ने हिरासत में मौत के लिए मुआवज़ा आदेश पर अस्थायी रोक लगाई

<https://lawtrend.in/delhi-hc-stays-nhrc-order-compensation-custodial-suicide/>

By Law Trend August 26, 2024 1:52 PM

एक महत्वपूर्ण कानूनी घटनाक्रम में, दिल्ली हाईकोर्ट ने राष्ट्रीय मानवाधिकार आयोग (NHRC) के उस आदेश पर रोक लगा दी है, जिसके तहत दिल्ली पुलिस को राशिद रजा के परिवार को 5 लाख रुपये का मुआवज़ा देने को कहा गया था, जिसने कथित तौर पर पुलिस हिरासत में आत्महत्या कर ली थी। न्यायालय ने अगली सुनवाई 24 अक्टूबर को निर्धारित की है।

इस मामले की अध्यक्षता कर रहे न्यायमूर्ति संजीव नरूला ने NHRC से विस्तृत जवाब मांगा है, जिसमें इस बात पर जोर दिया गया है कि 19 अप्रैल के निर्देश को पुलिस द्वारा दी गई चुनौती पर सावधानीपूर्वक जांच की जानी चाहिए। न्यायमूर्ति नरूला ने कहा, “याचिकाकर्ता द्वारा प्रस्तुत तर्कों के आलोक में, आरोपित आदेश...अगली सुनवाई की तारीख तक स्थगित रहेगा।”

यह विवाद दिसंबर 2019 में हुई दुखद घटना पर केंद्रित है, जिसमें नरेला औद्योगिक क्षेत्र पुलिस स्टेशन के एक कमरे में रजा मृत पाए गए थे। एनएचआरसी ने पहले फैसला सुनाया था कि पुलिस रजा की सुरक्षा में विफल रहने के लिए दोषी है, जबकि वह उनकी देखभाल में था, यह सुझाव देते हुए कि अधिक सतर्क दृष्टिकोण से उसकी मौत को रोका जा सकता था। एनएचआरसी के फैसले को चुनौती देते हुए, अतिरिक्त स्थायी वकील प्रशांत मनचंदा द्वारा प्रतिनिधित्व किए गए दिल्ली पुलिस ने तर्क दिया कि थाने में रजा की उपस्थिति अप्रत्याशित थी क्योंकि उसने अपनी यात्रा के बारे में उन्हें सूचित नहीं किया था, जो उसकी पत्नी के बारे में पूछताछ करने के लिए थी। पुलिस ने मुआवजे की सिफारिश पर एकतरफा अंतरिम रोक लगाने की भी मांग की।

पुलिस के बचाव के लिए महत्वपूर्ण है अदालत में प्रस्तुत सीसीटीवी फुटेज का विश्लेषण, जिसमें रजा की मौत से कुछ समय पहले पुलिस स्टेशन के भीतर उसकी हरकतें दिखाई गई हैं। वीडियो साक्ष्य की समीक्षा करने के बाद अदालत ने कहा, “फुटेज से संकेत मिलता है कि घटना से कुछ क्षण पहले रजा कमरे में अकेला था, जो संभावित रूप से रजा की मौत को रोकने की प्रत्यक्ष जिम्मेदारी से पुलिस को मुक्त करता है।”

मुआवजे की मात्रा प्रत्येक मामले के तथ्यों और परिस्थितियों पर आधारित होनी चाहिए: राष्ट्रीय उपभोक्ता विवाद निवारण आयोग

<https://hindi.livelaw.in/consumer-cases/quantum-of-compensation-facts-of-the-case-bone-marrow-transplantation-tata-memorial-centre-consumer-protection-act-2019-consumer-case-ncdrc-267699>

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☐ डॉ. इंद्रजीत सिंह की अध्यक्षता में राष्ट्रीय उपभोक्ता विवाद निवारण आयोग ने कहा कि मुआवजे और दंडात्मक क्षति की मात्रा प्रत्येक मामले के तथ्यों और परिस्थितियों पर निर्भर करती है।

पूरा मामला:

शिकायतकर्ता हैदराबाद में नर्स हैं और ईएसआईसी की सदस्य हैं और उन्होंने अपनी बेटी के रक्त कैंसर के इलाज के लिए ईएसआईसी से वित्तीय सहायता मांगी थी। हालांकि वरिष्ठ राज्य चिकित्सा आयुक्त ने लेटर ऑफ क्रेडिट जारी किया, लेकिन टाटा मेमोरियल सेंटर को आगे बढ़ने से पहले पूरी राशि जमा करने की आवश्यकता थी। बार-बार अनुरोध के बावजूद, ईएसआईसी के चिकित्सा आयुक्त समय पर जमा को मंजूरी देने में विफल रहे, जिससे देरी हुई। शिकायतकर्ता ने हताशा में प्रधानमंत्री और **राष्ट्रीय मानवाधिकार आयोग** सहित उच्च अधिकारियों से संपर्क किया। जब उनकी बेटी की हालत बिगड़ती गई, तो उन्होंने हाईकोर्ट में एक याचिका दायर की, जिसने ईएसआईसी को धन जारी करने का आदेश दिया। हालांकि, ईएसआईसी ने अदालत के निर्देश की अनदेखी की, जिससे उनकी बेटी को अपोलो अस्पताल में कीमोथेरेपी से गुजरना पड़ा, जहां अंततः उसकी मृत्यु हो गई। शिकायतकर्ता ने तब अदालत के आदेश की अवहेलना करने के लिए ईएसआईसी के खिलाफ अवमानना का मामला दायर किया। राज्य आयोग ने शिकायत को अनुमति दी और ईएसआईसी को शिकायतकर्ता को 5,00,000 रुपये का भुगतान करने का निर्देश दिया, जिसमें 10,000 रुपये की लागत भी शामिल थी। राज्य आयोग के आदेश से असंतुष्ट शिकायतकर्ता ने राष्ट्रीय आयोग के समक्ष अपील की।

ईएसआईसी ने तर्क दिया कि हालांकि उपचार को मंजूरी दे दी गई थी, लेकिन शिकायतकर्ता की पात्रता की जांच के कारण देरी हुई। पात्रता की पुष्टि करने के बाद, अग्रिम भुगतान को मंजूरी दे दी गई थी, लेकिन चल रही जांच सहित प्रक्रियात्मक देरी ने समय पर कार्रवाई को रोक दिया। प्रक्रिया में तेजी लाने के प्रयासों के बावजूद, धन जारी होने से पहले शिकायतकर्ता की बेटी का निधन हो गया। ईएसआईसी पहले ही विभिन्न अस्पतालों में उनके इलाज पर एक महत्वपूर्ण राशि खर्च कर चुका है। यह तर्क दिया गया कि कई राज्यों से जुड़ी प्रक्रियात्मक जटिलताओं के कारण देरी के लिए माफी की पेशकश की गई थी।